

RAJYA SABHA

*Friday, the 18th December, 1992/27th
Agrahayana, 1914 (Saka)*

The House met at eleven of the clock,
Mr. Chairman in the Chair.

RECOMMENDATIONS OF THE BUSINESS ADVISORY COMMITTEE AND DISPENSING WITH QUESTION HOUR

MR. CHAIRMAN: I have to inform
hon. Members about the
recommendations of the Business
Advisory Committee made at its meeting
held on Thursday, the 17th December,
1992.

The Committee allotted one hour for
the consideration and return of the
Appropriation (No. 5) Bill, 1992, after it
is passed by the Lok Sabha.

The Committee recommended that the
Question Hour today be dispensed with
in order to enable the House to discuss
the situation in Ayodhya. For the same
purpose, the Committee also
recommended that the Private Member's
Business listed for today be postponed to
Tuesday, the 22nd December, 1992, from
2.30 p.m. to 5 p.m.

The Committee further recommended
that the business concerning
consideration of Statutory Resolutions
seeking approval of the Proclamations
issued by the President under article 356
of the Constitution in relation to the
States of Uttar Pradesh, Madhya
Pradesh, Himachal Pradesh and
Rajasthan be clubbed with the discussion
on the situation in Ayodhya and the said
Statutory Resolutions be put to vote
without further discussion on Monday,
the 21st December, 1992, immediately
after the reply of the Home Minister
thereto. I have allotted six hours for the
discussion.

Accordingly, the Question Hour is
dispensed with today. Before I call upon

the Home Minister to make his
statement, let me dispose of some formal
business. The Statement will be taken up
immediately for discussion after it is
made in the form of a Short Duration
Discussion.

Now, Proclamations under article 356
of the Constitution to be laid on the
Table—Shri S.B. Chavan.

WRITTEN ANSWERS TO QUESTIONS

Misappropriation of Funds by Deepalaya—A Voluntary Organisation

*361. SHRI PRAVAT KUMAR
SAMANTARAY: Will the Minister of
HUMAN RESOURCE
DEVELOPMENT be pleased to state:

(a) whether Government's attention
has been drawn to the news-items which
appeared in Jansatta of the 4th and 5th
May, 1992 and Rashtriya Sahara dated
the 3rd June, 1992 expressing concern
about the misappropriation of crores of
rupees by a voluntary organisation
namely Deepalaya Education Society
working in the slums of Delhi and its
involvement in conversion of religion and
other anti-social activities; and

(b) if so, what action has been taken or
proposed to be taken by Government
against this organisation?

THE MINISTER OF HUMAN
RESOURCE DEVELOPMENT (SHRI
ARJUN SINGH): (a) Yes, Sir.

(b) The Government has so far no
specific complaint or evidence to
substantiate the allegations referred to in
the said news-items against the
organisation.

[362. Transferred to 21st December,
1992]